

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2992/2016

This the 15th day of September, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Anita, aged about 33 years

D/o Sh. Lalta Prasad,

R/o H.No. 574, 4th Floor, Gali No. 12,

Majlis Park,

Delhi-110033

Lastly employed at GGSS, Majlis Park,

School I.D. 1309036

..... Applicant

(By Advocate: Mr. R.S. Kaushik)

VERSUS

1. GNCT of Delhi, Through its Chief Secretary I.P. State, Govt. of NCT of Delhi, New Delhi-2.
2. Director of Education, Directorate of Education Old Secretariat, Civil Lines, Delhi-54
3. The Joint Director (Planning Branch), Planning Branch, Directorate of Education, Govt. of NCT of Delhi, Old Patrachar Building, Timarpur, Delhi-54 Respondents.

(By advocate: Mr. Vijay Kumar Pandita)

ORDER (ORAL)

Heard learned counsel for the applicant as well as learned counsel for the respondents. Learned counsel for the applicant states that the applicant had applied for the post of Guest Teacher (TGT Hindi) which was rejected by the respondents on the ground that she had not studied Hindi in all three years of Graduation.

2. Learned counsel for the applicant in support of his appointment as Guest Teacher (TGT Hindi) relied upon the judgment of Hon'ble High Court in GNCTD Vs. Sachin Gupta WP(C) 1520/2012 dated 07.08.2013 wherein ratio that has been laid down is that, in case the applicant has studied the subject for higher degree then it should be considered that she possesses the basic qualification.

3. Learned counsel further prays that in case she is not appointed as TGT (Hindi), she should be considered for appointment as PGT- Political Science or TGT- Social Science/Hindi as she has MA degree in Political Science.

4. The learned counsel for the applicant states that the applicant completed B.A. Honours (Pol. Science) and that in the said course Hindi subject was taught only in one year out of three years. She has not obtained any higher degree in Hindi. Therefore, it is clear that Sachin Gupta (supra) case does not apply in this case and she cannot be appointed as TGT (Hindi). The alternative prayer of the applicant is that she should be considered for PGT (Political

Science), as the applicant has MA degree in Political Science. However, admittedly she has never taught Political Science and has always been teaching Hindi as a subject. It is stated by the respondents counsel that the applicant will have to teach Political Science at the level of 11th and 12th and Social Science at the level of 6th to 10th. Having never taught these subjects the applicant is clearly not eligible to teach these higher classes students. Hence she is not entitled to be engaged as Guest Teacher for teaching the subjects of Political Science or Social Science.

The OA is, therefore, dismissed. No costs.

(Dr. B.A. Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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